

**Shri Jhulan Sinha:** May I know if it is in consonance with the policy of the Government to allow different prices of sugar in different areas or factories?

**Dr. P. S. Deshmukh:** We do not fix the prices. They are allowed to take their own course.

**Shri Jhulan Sinha:** May I take it that factories which have been allowed to purchase the cane at a price lower than the one fixed by Government is allowed to sell the sugar at a lower price?

**Dr. P. S. Deshmukh:** We have fixed only the minimum price.

**Dr. Ram Subhag Singh:** May I know whether at the time of fixing the price of sugar cane Government had in mind the fact that the water rates for sugar cane fields would also be increased by 300 per cent?

**Dr. P. S. Deshmukh:** The cost of production is taken into consideration from time to time and I am sure that this factor must have been taken into account.

**Dr. Ram Subhag Singh:** But the water rate has been increased after the cane price was fixed.

**The Minister of Food and Agriculture (Shri Kidwai):** After the price of cane has been fixed, the sugar price has not been increased.

**Dr. Ram Subhag Singh:** Not the sugar price. I am saying that the water rate for sugar-cane fields has been increased by 200 per cent. and in some cases by 300 per cent.

**Shri Kidwai:** But then according to our new procedure, the cane-growers are not necessarily to sell their cane to the factories. They can convert it into gur if they can get a better price thereby. If that happens, then the factories will have to pay a higher price for the cane.

**Shri K. K. Basu:** Is the Government in a position to contradict the fact that the bumper crop in sugar cane has led to a reduction in the price?

**Shri Kidwai:** That is not a fact. The fact is that the cane prices in the last few years were proportionately higher than the prices of other agricultural commodities and therefore the acreage under cane was going up and the price of sugar was so high that it was not available to the average consumer. Therefore, taking all these things into

consideration the prices have been reduced and brought into line with the prices of other cereals.

**Shri S. N. Das:** In fixing the sugar cane prices, may I know what formula or basis has been adopted? Is it the formula put forward by Mr. Srivastava some years ago?

**Shri Kidwai:** No formula has been adopted but we have taken into consideration the prices that were prevalent about four years ago when the prices of wheat and rice were higher than what they are today and when the prices of cane were fixed as low as Rs. 1/2/0 and Rs. 1/4/0. Therefore, we have brought the prices of cane to the same proportion, although the prices of other cereals are lower today.

**Mr. Speaker:** I think we had a lot of these questions during the debate that was held recently. He explained all these things. We shall go to the next question

**Shri M. L. Dwivedi:** May I request that question 608 which is allied to question 603 may be answered along with question 603?

**Shri V. V. Giri:** Shall I answer question 608 also, Sir?

**Mr. Speaker:** Yes.

#### EMPLOYMENT EXCHANGES

\*603. **Shri Krishna Chandra:** Will the Minister of Labour be pleased to state:

(a) whether any Committee, with Mr. Shiv Rao as Chairman has been appointed by Government to examine the working of the Employment Exchanges;

(b) whether it is a fact that the Minister in his speech made on the 7th September, 1952, at the Industrial Training Institute at Jaikhalili in Mysore said that whatever the recommendations of the above Committee might be, he would see that the Employment Exchanges and the Training Centres maintained by them would stay;

(c) whether orders were issued some time back that any selections made for recruitment to clerical and low-paid technical posts under the Government of India should be deemed to have been made through Employment Exchanges; and

(d) whether Government are aware that small use is made of these Exchanges by State Governments, Local

Bodies and trade in the matter of appointments made by them?

**The Minister of Labour (Shri V. V. Giri):** (a) Yes.

(b) No.

(c) Government have instructed appointing authorities that all vacancies arising in Central Government establishments (except those that are filled through the Union Public Service Commission or by normal promotion of permanent hands or by open competitive examination, should be notified to the appropriate Employment Exchange and that no vacancy should be filled by direct recruitment unless the Employment Exchange concerned certifies that it is unable to supply suitable candidates.

(d) While Employment Exchanges have not yet become the main channel of recruitment for State Governments and local bodies they are being used in an increasing measure for this purpose.

#### EMPLOYMENT EXCHANGES

\*608. **Shri M. L. Dwivedi:** Will the Minister of Labour be pleased to refer to his speech delivered at Bombay on the 5th June, 1952 while addressing the officers and staff of the employment service with special attention to the following extract:

"I am interested in the organisation and I would like to see that the Employment Exchanges become permanent."

and state:

(a) the steps taken or likely to be taken by Government in this direction;

(b) the time likely to be taken in implementing the proposal; and

(c) what shall be financial implications over and above the present undertakings of the Government of India and the States, if any, as a result of the proposed move translated into action?

**The Minister of Labour (Shri V. V. Giri):** (a) to (c). A Committee is being set up to examine the future of the Directorate General of Resettlement and Employment including the Employment Exchanges. On the recommendations of the Committee will depend the future shape of the Employment Exchange etc. As proposals will be submitted by the Committee, it is not possible to say at this stage how long it will take to implement these proposals and what the financial

implications of these proposals will be. I place a copy of the terms of reference of this Committee on the Table of the House. [See Appendix III, annexure No. 39]

**Shri Krishna Chandra:** May I know whether the Committee has submitted its report?

**Shri V. V. Giri:** It has yet to sit.

**Shri Krishna Chandra:** Are all vacancies in the Central Services referred to the Employment Exchange and in addition thereto are advertisements published in the press?

**Shri V. V. Giri:** Advertisements are published in the press if they are public Service Commission appointments, but others are not advertised.

**Shri Krishna Chandra:** Am I to understand then that in respect of employees recruited through this agency no advertisements are published in the press?

**Shri V. V. Giri:** There are people who have applied for various jobs and they are in the registers.

**Shri M. L. Dwivedi:** May I know the names of the members of the Committee and when is the Committee likely to commence its work?

**Shri V. V. Giri:** I have placed a copy of the terms of reference on the Table of the House, and in addition I have also several times answered this question on the floor of the House.

**Shri M. L. Dwivedi:** When will the Committee commence its work?

**Shri V. V. Giri:** Very soon; within one or two weeks.

**Shri G. P. Sinha:** May I know whether clerical posts filled through the Employment Exchange are given to people coming from a place of the officers, who are appointing authority?

**Mr. Speaker:** Apparently he is drawing an inference of partiality.

**Shri G. P. Sinha:** Yes, Sir.

**Mr. Speaker:** That is not in order. Next question.

#### ROLLING STOCK

\*604. **Shri Jasani:** Will the Minister of Railways be pleased to state:

(a) the number of orders placed for rolling stock, coaches and wagons with the foreign countries during the period 1st November 1951 to 30th October, 1952;